

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

R.A.193/2001
O.A.2286/1999

New Delhi, this the 8th day of May, 2001

HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

(3A)

Patti Ram, Daftry ...Applicant

VERSUS

Union of India & Ors. ...Respondents

O R D E R (By Circulation)

RA No.193/2001 has been filed by the applicant for review of the order passed in OA-2286/1999 on 01.01.2001.

2. After going through the RA, I find that the review applicant has tried to re-argue the case by reagitating the same issues which he had raised in the OA. The points raised in the RA were considered at sufficient length by the Tribunal while deciding the OA-2286/99.

3. After going through the RA, I do not find any error apparent on the face of the record nor do I find any other justification which may require review of my order under Order XLVII Rule 1 of the CPC read with Rule 22 (3)(f)(i) of the CAT (Procedure) Rules, 1987. In the circumstances, the RA is rejected.



(S.A.T. RIZVI)
MEMBER (A)

/sunil/